U. S. INFORMATION BUREAUX

*25. Kumari Annie Mascarene: Will the Prime Minister be pleased to state in how many places in India have Americans established their Information Bureaux?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): Officers of the U. S. Information Service are attached to the U. S. Embassy in New Delhi and to the U. S. Consulate-General in Bombay, Madras and Calcutta. The U. S. I. S. have libraries in Lucknow. Hyderabad, Bangalore and Trivandrum.

Kumari Annie Mascarene: May I know, Sir, whether there are any other nationalities allowed to set up such bureaux?

Shri Anil K. Chanda: Information Bureaux?

Kumari Annie Mascarene: Yes.

Shri Anil K. Chanda: Yes. Many other foreign Embassies have their Information-Bureaux and libraries.

Kumari Annie Mascarene: May I know. Sir, whether the Government are aware that while inaugurating the Trivandrum Information Bureau the American Ambassador delivered a political speech inciting the people of Travancore-Cochin against Communism?

The Prime Minister (Shri Jawaharlal Nehru): The hon. lady evidently must have read a wrong report or misread the report, because the American Ambassador is very careful not to deliver any political speech in this country of that type.

Mr. Deputy-Speaker: Next question.

NEGOTIATIONS FOR ESTABLISHMENT OF STEEL PLANT

*26. Shri Viswanatha Reddy: (a) Will the Minister of **Production** be pleased to state whether in connection with the establishment of an integrated Iron and Steel factory in India, an Indian delegation has been sent to U.S.A. to conduct negotiations with American, British and Japanese steel interests?

(b) What are the results of these talks?

The Minister of Production (Shri K. C. Reddy): (a) Yes, a delegation consisting of three senior officers of the Government of India was sent to U.S.A. in October 1952, for negotiations with the World Bank and certain interested foreign concerns, in connection with the establishment of a new integrated iron and steel plant in India.

(b) Government have decided to constitute a technical mission consisting of their representatives and a representative of the Bank to prepare an uptodate project report as a prelude to further action.

Shri Viswanatha Reddy: May I know, Sir, whether any particular locality has already been fixed for the construction of this integrated factory?

Shri K. C. Reddy: No, Sir. It has to be done after the report of the Technical Mission which we are now going to constitute, is received.

Shri T. K. Chaudhuri: May I know, Sir, if certain negotiations which were being recently conducted between the Government of India and a Japanese party for a joint undertaking of this steel plant have broken down and the Government of India propose to approach certain parties in U.K. for the same purpose?

Shri K. C. Reddy: The results of the talks as they emerged, made us realise that the continuance of the negotiations with Japan may well be dropped. We do not desire that the overall charge and control of a basic industry like this should be handed over to any foreign interest. So it is keeping that basic factor in view that we have dropped the negotiations with Japan so far as the steel plant project is concerned.

Sardar A. S. Saigal: Is it a fact that the integrated iron and steel factory is going to be set up in Madhya Pradesh?

Shri K. C. Reddy: No, Sir; I cannot commit myself to it.

Mr. Deputy-Speaker: He has already answered that question.

Shri G. P. Sinha: May I know, Sir, what was the proposal put forward by the Japanese for a joint Indo-Japanese plant?

The Prime Minister (Shri Jawaharlal Nehru): The hon, member wants details of negotiations to be repeated here. That would not be proper.

Mr. Deputy-Speaker: And the negotiations have been dropped.

Shri K. K. Basu: May I know, Sir, in view of the dropping of this Japanese proposal, whether Government propose to have their own steel plant? Shri Jawaharlal Nehra: Government have always intended doing that. The only question was that somebody also might be partly associated with it.

INDIAN SETTLERS FOR NORTH BORNEO

*28. Shri N. P. Sinha: (a) Will the **Prime Minister** be pleased to refer to the reply to starred question No. 269 asked on the 13th November, 1952 regarding Indian settlers for North Borneo and state whether there is a proposal to send out an Indian delegation to North Borneo to study the terms and conditions of settlement on the spot?

(b) If so, who will constitute the personnel of the delegation?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes.

(b) The constitution of the delegation which will consist of 2 officials and 1 non-official is still under the consideration of the Government.

Shri N. P. Sinha: May I know, Sir, when the Delegation is expected to leave India?

Shri Anil K. Chanda: After it has been constituted, Sir.

Shri N. P. Sinha: May I know, Sir, what decision, if any, has been taken about the rights of citizenship of the Indians going to Borneo—will 'hey retain their Indian citizenship?

Shri Anil K. Chanda: Our Delegation will go there and inspect on the spot and let us know what the actual situation in the country is.

WRITTEN ANSWERS TO QUESTIONS

TARIFF COMMISSION

*7. Sardar Hukam Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) when the Tariff Commission was set up and when it started functioning;

(b) what was the number of cases enquired into for grant of protection up to the 31st December, 1952;

(c) to how many industries protection has been given; and

(d) whether any cases of dumping and abuses of protection by a protected industry were dealt with by the Commission during the last twelve months?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) 21st January 1952. (b) It is presumed that the Hon'ble Member is referring to the cases where the enquiry for the grant of protection has been completed. If so, the number is 3.

In addition, the Tariff Commission submitted---

(i) 3 reports on the review of protection granted to industries,

(ii) 7 reports on prices of industrial products,

(iii) 1 report on the fair ratio between the ordinary shares of the Steel Corporation of Bengal, Ltd., and the Indian Iron & Steel Co., Ltd., and

(iv) 1 report on the reduction of import duty on meta-amino-phenol.

(c) 1.

(d) The Commission is reviewing two cases of dumping and abuses of protection. They relate <u>to</u>—

(1) Pencils industry; and

(2) Plywood and battens for tea chests industry.

REGISTRATION OF INDUSTRIES

*8. Sardar Hukam Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether satisfactory progress had been made in registration of existing industries under the Industrial Development and Regulation Act 1951; and

(b) whether the units set up after the passing of the Act could be registered and had actually been registered?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) Industrial undertakings set up after the commencement of the Act are subject to licensing and not registration. Eighteen such undertakings have been licensed.

ESTABLISHMENT OF STEEL FACTORY IN MYSORE

*9. Shri M. L. Dwivedi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the prospects of the establishment of an iron and steel factory in Mysore have materialised:

(b) if so, the progress made so far in this direction;

(c) whether the question of the location of the plant has been decided, and if so, where;